

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A./T.A. No. 139 1988

(1)

Jaggannath Munion Applicant(s)
Y V Shah
Versus

Union of India & or Respondent(s)
A M Vin

Sr.No.	Date	Orders
	24/4/88	Payment of bonus & arrears of wages over pay Commission (Copy served)
	25.4.88	objection clear.
	28/4/88	Pl. issue notice reg. additional order address to respo → RPA received from respon. No. 3, 2. → RPA received from respon. No. 1 which is filed in Stamp No. 1/88.
	28/4	Mr Y V Shah is present- Munion is also present- the matter is likely to end if adjourned Fixed on 20-5-88
	20/5	Parties' advocates are present- they stated- the matter is in administrative process and likely to end amicably. Fixed on 20-6-88
		VR 20/4 20/5

(PTO)

Sr.No.	Date	Orders
2015		<p>Mr Vin has filed reply today.</p> <p>Now for filing rejoinder</p> <p>fixed on 7-7-88</p> <p>VR 2015</p>
717		<p>Rejoinder is now filed.</p> <p>Fix for final hearing in Dec'88</p> <p>VR 717</p>
		<p>6/3/91 FM Issue notice.</p>

CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI : JUDICIAL MEMBER

25/2/1988

Heard Mr. Y.V. Shah and Mr. R.M. Vin learned advocates for the applicant and the respondent respectively. Admit, issue notice to the respondents returnable within 45 days of the date of this order. Petitioner is also at liberty to file rejoinder if any within 15 days from the date of this order. The matter to be put up before Registrar for further direction on 28-4-1988.

Dhruvi

(P.H. TRIVEDI)
VICE CHAIRMAN

JM

(P.M. JOSHI)
JUDICIAL MEMBER

rajini.

MA/929/88

(3)

in

OA/139/88

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

18/1/1989

Heard Mr.Y.V.Shah and Mr.R.M.Vin learned advocates for the applicant and the respondents. The case be fixed for final hearing in March, 1989. The respondents are free to make payment of the extent admitted by way of interim relief within a period of six weeks. With this order, MA/929/88 stands disposed of.


(P.H.Trivedi)
Vice Chairman


(P.M.Joshi)
Judicial Member

a.a.bhatt

REPORT
DATE OFFICE REMARKS

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6/3/1991

Present : Mr.Y.V.Shah, learned
the applicant.

Mr.R.M.Vin, learned counsel for
the respondents.

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ORDER

Adjourned at the request of Mr.R.M.Vin

Neeru
(R.C.Bhatt)
Judicial Member

M.M.S
(M.M.Singh)
Administrative Member

Date	Office Report	Orders
15-3-91		<p>Present: Mr. Y.V. Shah, learned counsel for the applicant.</p> <p>Mr. R.M. Vin, learned counsel for the respondents.</p> <p style="text-align: center;"><u>O R D E R</u></p> <p>Mr. R.M. Vin states at the bar that the respondents are taking a steps to meet the grievance of the applicant by taking suitable administrative steps. At the end of this perhaps the grievance of the applicant fully ^{fully} may stands feel met ^{fully} the grievance the ^{need} time ^{time} administration ^{can do the same} can do the same. Mr.Y.V.Shah has no objection. The case is adjourned to 8th April, 1991.</p> <p style="text-align: right;">M.M.L</p> <p>(S.Santhana Krishnan) Judicial Member</p> <p>(M.M. Singh) Admn. Member.</p> <p>ttc.</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDAD BENCH
NEW DELHIPage of ~~dated~~O.A. No. 139/
ExxNo.

1988

DATE OF DECISION 8.4.1991

Shri Jagannath Munian & Ors. Petitioners

Mr. Y. V. Shah Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. R. M. Vin Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M. Singh : Administrative Member

The Hon'ble Mr. R. C. Bhatt : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No

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1. Jaggannath Munian
2. Ramar Pihakaran
3. Sreenisan Mookan
4. Angamuthu Pavadai
5. Perumal Thoppalan
6. Rajamanickan Pavadai
7. Kannan Sadain
8. Nayakam Velankanni
10. Gopal Kuppan
11. Ganesan Polanimuthu
12. Lunduswamy Pichamuthu
13. Susai Anthany
14. Kolanji Chellamuthu
15. Mathiaraj Pichamuthu
16. Thanisalas Chinnappan
17. Govindraj Ayyakannu
18. Thanilas Lundu
19. Arockiaswamy Rayappan
20. Saroja Phillavaram
21. Savariammal Chinnappan
22. Amurdhan Chinnappan
23. Parvathi Gonvindthan
24. Selvamary Arulappan
25. Asothi Sokkan
26. Sitharanj Natarajan
27. Kolanjimmal Nadesan
28. Alogammal Govindathan
29. Prakasam Anthany
30. Pichakaran Muthu
31. Govinathan Kattain
32. Chinnapillai Angamuthu
33. Chelvambo Chellaperumal
34. Raju Ayyakanna
35. Thangaraj Kullan
36. Rajendra Perumal
37. Tnanam Periyaswamy
38. Ramaswamy Chinnappan

C.Permanent Way Inspector,
Western Railway, Dholka.

(Advocate: Mr.Y.V.Shah)

Versus

1. Union of India
through: The General
Manager, Western Railway,
Churchgate, Bombay.
2. Divisional Railway Manager(E),
Western Railway, Bhavnagar.
3. C.Permanent Way Inspector,
Western Railway,
Dholka.

(Advocate: Mr.R.M.Vin)

Date: 8.4.1991

ORAL ORDER

O.A. 139/88

Per: Hon'ble Mr. M.M.Singh : Administrative Member

In this Original Application under Section 19 of the Administrative Tribunals Act 1985 the relief sought was that the respondents be directed to pay the amount of bonus and arrears of wages towards the recommendation of the IVth Pay

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Commission of the intervening period 25.5.1985 to 26.4.1987.

Mr.Y.V.Shah, learned counsel for the applicant makes a statement at the bar that this claim has been satisfied which is ^{the say of} confirmed _{also} Mr.R.M.Vin, learned counsel for the respondents. An affidavit of the respondents in this regard is taken on record.

2. In view of the above, the application has become infructuous and is hereby dismissed as such. No order as to costs.

Revl

(R.C.Bhatt)
Judicial Member

M. M. S

(M.M.Singh)
Administrative Member

a.a.b.